

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 344/MP/2020**

**Subject** : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL

**Date of Hearing** : 16.4.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Ratnagiri Gas & Power Private Limited (RGPPL)

**Respondent** : Maharashtra State Electricity Transmission Company Limited (MSETCL) and 4 Ors.

**Parties present** : Ms. Swapna Seshadri, Advocate, RGPPL  
Ms. Ritu Apurva, Advocate, RGPPL  
Ms. Rucha Pande, Advocate, MSETCL  
Shri Shaida Dass, Advocate, MSEDCL  
Shri Akash Lamba., Advocate, MSEDCL  
Shri S. P. Kesarwani, RGPPL

**Record of Proceedings**

The learned counsel for MSEDCL sought a short adjournment in the matter, which was objected to by the learned counsel for the Petitioner. Then, the learned counsel for MSEDCL requested to allow MSEDCL to file its written submissions in the matter, which was allowed by the Commission.

2. The learned counsel for the Petitioner made her submissions at length.
3. The learned counsel for MSEDCL submitted that there is no formal contract between the Petitioner and MSETCL. He further submitted that the determination of the state transmission charges is the jurisdiction of MERC. Therefore, he submitted that the instant petition is not maintainable and is liable to be dismissed.



4. The Commission directed the parties to file their written submissions in the matter by 29.4.2024, with an advance copy to each other, and observed that no request for an extension of time will be entertained.
5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

